

(1)

Office Notes, Office Memorandum, Coram. Appearances, Tribunal's Order of directions and Registrar's Orders.

Tribunal's Orders

Objection:-

- 1) Enclosures not filed.
- 2) Applicants are daily wages workers. Pt. of jurisdiction pending.
- 3) Applicants are more than one.

Notices are issued to the All Respondents on dt 2-3-89

NSD

2-3-89

Notice dt. 2-3-89 is served on R. No. 2 on dt. 11-11

NSD
8/3/89

Dated: 24/2/89

Applicant by Mrs. Radha S. O'Souza, Respondent No. 3 by Mr. S.R. Atre (for Mr. P.M. Pradhan) Respondents No. 1 and 2 neither present nor represented in spite of having been served with the copy of application.

Mr. Atre, opposes admission on the ground that respondent No. 3 is not within the jurisdiction of this Tribunal. He adds that in any case, respondent No. 3 should be chairman, National Air-ports Authority of India, R.K. Puram, New Delhi and notice is required to be served on him. However, Mr. Atre says that if a notice is given to him he will have it forwarded.

Issue notices to respondents returnable on 20/3/89 for admission and interim relief indicating therein that copies of the application have already been served directly.

P. S. Chaudhary
(P. S. Chaudhary)
MCAI

(2)

Dated: 20/3/89

Heard Mrs. Radha F. D'Souza,
learned advocate for the applicants,
~~and~~ Mr. P.M. Pradhan for respondent
No. 1, Mr. V.S. Masurkar for respondent
No. 2 and Mr. M.V. Kini for respondent
No. 3.

- i) The application is admitted.
- ii) Respondent to file their
reply on 6/6/89 with a
copy to the applicants
advocate.

As regards interim relief,
after hearing advocate for the
applicants and considering the facts,
we reject the interim relief
claimed in para 10 of the application.

Keep the case on 6/6/89
before the Registrar for reply of
the respondents.

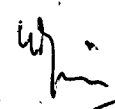

(M.Y. Priolkar)
M(A)


(M.B. Mujundar)
M(J)

3

Dated: 25/4/89

Taken on Board of the request of Mrs Radha D'Souza, learned advocate for the applicants. The applicants are permitted to file this joint application under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1982


(Mr. P. S. Jolkar)
M(A)


(Mr. B. Mujumdar)
M(J)

Date: 6.6.1989.

The applicant No. 1 present in person. Mr. S.R. Atre, for Mr. P.M. Pradhan, for the respondent No. 1. Mr. V.S. Masurkar for respondent No. 2. Mr. M.B. Kini, for respondent No. 3. The Advocate for respondent No. 3 has filed the reply today and has served a copy on the applicant.

Mrs. Atre and Masurkar request to grant time for filing the reply.

Adjourned to 16th August 1989 for reply of respondents Nos. 1 & 2.

